

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4700  
ANSWERED ON:12.08.2014  
SURRENDER OF PRISONERS  
Singh Shri Hukum

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaint with regard to prisoners who had to surrender in Tihar Jail after conviction but have surrendered in other States in connection with some petty crime;
- (b) if so, the details thereof and the reasons therefor along with total number of such cases reported during each of the last three years and the current year;
- (c) whether the Government has formulated any law to check such cases in future; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b) The Office of the Director General (Prisons), Tihar has intimated that as per record, 04 prisoners surrendered/were re-arrested in other states. 03 prisoners were re-arrested in 2013 & 01 prisoner in 2014. For the year 2011 & 2012 the reply may be treated as 'nil'. The details are as under:-

S.No.	Name/Parentage with case particulars	State in which surrendered/ re-arrested	Reasons
1.	Tahir S/o Sagir Ahmed No.48/2008U/s 302/307/398/34 IPC & 25/27 Arm Act PS. Khazuri Khas.	Haldwani (Uttarakhand)	Arrested in other case on 08.12.2013
2.	Satya Murti S/o Simmalai No.508/95U/s 302/364/377 IPC PS. Kalkaji	Madurai (Chennai)	Arrested in other case on 17.02.2013
3.	Mukhtiyar Singh @ Babloo S/o Deewan Chand 82/2006U/s 15/25/29 NDPS Act PS. Shakarpur NCB	Kaithal (Haryana)	Arrested in other case on 14.12.2013
4.	Rasheed Masood S/o Kazi Masood Three cases of cheating and forgery.	Saharanpur (U.P.)	Surrendered in Saharanpur, Jail on 10.03.2014.

(c): No Madam.

(d): Question does not arise, in view of (c) above.